

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4824
ANSWERED ON:22.12.2014
DISPLACEMENT OF TRIBALS
Giluwa Shri Laxman

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the courts had to interfere in many of the matters related to the displacement and rehabilitation of affected tribal people because of Government's inaction;
- (b) if so, the details thereof and the reasons; and
- (c) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): Judicial scrutiny of an executive decision is the constitutional guarantee for citizens of this country. Anybody aggrieved by any decision of the Government is likely to seek remedy from the courts.
- (b): Details of people seeking remedy on the matters related to displacement and rehabilitation is not maintained centrally.
- (c): Government has enacted several laws which have specific provisions with regard to displacement, rehabilitation and resettlement of tribal people. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006 ensures that no member of Scheduled Tribe shall be evicted or removed from forest land in his occupation till the recognition and verification of his forest right is complete. Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013, land acquisition in the Scheduled Areas takes place only as a last resort. Rehabilitation and resettlement has been made a part of the Act to ensure that no displacement takes place without adequate rehabilitation and resettlement of the affected families.